

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).6497/2014

(Arising out of impugned final judgment and order dated 22-07-2013 in CRLA No. 1469/1983 passed by the High Court Of Judicature At Allahabad)

MADAN SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 19-02-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. Vivek Sharma, Adv.
Mr. Anshul Garg, Adv.
Mr. Yash Pal Dhingra, AOR

For Respondent(s) Mr. V.V.V. Pattabhi Ram, Adv.
Mr. Amit Sharma, Adv.
Mr. Sanjay Tyagi, Adv.

Mr. Abhish Kumar, AOR
Mr. Sarad Kumar Singhania, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(B. PARVATHI)
COURT MASTER

(JAGDISH CHANDER)
BRANCH OFFICER